



GOVERNMENT OF KARNATAKA

No. DPAR 64 SeVuNya 2018.

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated: 25 -01-2019.

NOTIFICATION

In exercise of the powers conferred under Article 233 of the Constitution of India, the Governor of Karnataka hereby appoints the following 04 Advocates as District Judges by Direct Recruitment under Karnataka Judicial Service (Recruitment) Rules, 2004 and Amended Rules, 2011, 2015 and 2016 with immediate effect:

Sl.No.	Names Shri/Smt
1)	Onkarappa R Advocate, Chitradurga.
2)	Yadava K Advocate, Bengaluru.
3)	Sandhya S Advocate, Karawara, Uttara Kannada District.
4)	Gururaj Somakkalavar Advocate, Bengaluru.

Sd/-
(VAJUBHAI VALA)
Governor of Karnataka.

By Order and in the name of the
Governor of Karnataka

S.D. Sunanda
(S.D. SUNANDA)

Under Secretary to Government,
Department of Personnel and
Administrative Reforms (Services-3).

25/01/2019

To:

The Compiler, Karnataka Gazette, Bengaluru, for publication in the Official Gazette.

Copy to:-

1. The Chief Secretary to Government, Vidhana Soudha, Bengaluru.
2. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries to Government, Vidhana Soudha, Bengaluru.
3. The Additional Chief Secretary to Chief Minister, Vidhana Soudha, Bengaluru.

4. The Registrar General, High Court of Karnataka, Bengaluru.
5. The Advocate General, Karnataka, High Court Building, Bengaluru.
6. The Accountant General (A & E) / (E&RSA) / (G&SSA), Karnataka, Bengaluru.
7. The Concerned Advocates (through the Registrar General, High Court of Karnataka, Bengaluru).
8. The Spl. Secretary to Governor, Raj Bhavan, Bengaluru.
9. The Director, Karnataka State Archives Department, Vikasa Soudha - 10 Copies.
10. The Deputy Secretary / Under Secretary to Government, Law Department.
11. The Administrative Officer, General Records Section (Spare Copy), Vidhana Soudha, Bengaluru.
12. The Weekly / Monthly Gazette / Press Table.
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